

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 144**  
**(IB)-23(PB)/2020**

**IN THE MATTER OF:**

Mr. Aksham Datt Sharma & anr.	.....	Petitioners/Applicant
v.		
M/s. Orris Infrastructure Pvt Ltd.	.....	Respondents

**Under Section 7 of Insolvency and Bankruptcy Code, 2016**  
**Order delivered on 14.02.2020**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner: Mr. Rakesh Kumar, Mr. Ankit Sharma, Mr.  
Himanshu K.S Tanwar, Advs.

For the respondent: Ms. Ranjana Roy Gawai, Mr. Pervinder Tanwar, Mr.  
Vineet Kumar, Advs.

**ORDER**

For order see, CP No. (IB)-1580(PB)/2018.

14.02.2020  
Aarti Makker